

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3097
ANSWERED ON:23.12.2003
ENCROACHMENTS ON LAND BY DEALERS
BALIRAM

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the details of petrol/diesel/CNG filling stations, LPG agencies and godowns in Delhi set up on public land as on date;
- (b) the details of dealers who have encroached on the public land beyond that allotted to them; and
- (c) the time by which the Government proposes to take strict action against such dealers after evicting them from the public land?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA)

(a)&(b):

I) DDA have reported that the details of allotment made by them are as under:

- i) Petrol Pump sites including filling station/ 179 filling-cum service station`
- ii) CNG sites 35
- iii) LPG godowns 256

As per survey conducted in July, 2002, encroachments were detected at 28 petrol pump sites out of which 16 have since been removed.

II) Land & Development Office have reported that out of 95 sites encroachment is existing on 40 sites.

III) Out of six Petrol/Diesel/CNG filling stations which are under the management control of Slum & J J Department, Municipal Corporation of Delhi, encroachment exists on 3 sites.

IV) There is only one petrol pump on the Cantonment Board land where no encroachment on public land has been noticed.

Information from MCD and NDMC is being collected and will be laid on the Table of the Sabha.

(c): The removal/detection of unauthorized encroachment is a continuous process and action is taken for removal of encroachments as and when noticed.